

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Rebound not filed

adtd to 22.6.01

L  
21.6.01.

REGN

Dt. 22.6.2001

The CAT Bar Association

Secretary in a resolution  
seconding the resolution of  
High Court Bar Association and  
resive to abstain from the  
Court work.In view of this  
adjourn to 16.7.2001.

REGISTRAR

Rejoinder not  
filed.Fata  
13/7

Rejoinder

Rejoinder not  
filedFata  
27/7 Rejoinder30.7.2001  
Ld. Counsel for the applicant  
pleads for time to file rejoinder  
Hence Time now till  
01 for rejoinder

## Order dated 17.1.2002

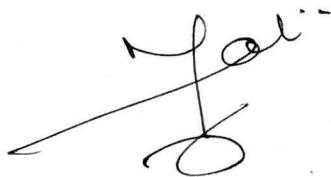
Shri G.R.Mishra submits that he would like to check up whether this could be disposed of by the Single Bench and as there has been noting that this is a Division Bench matter he has not brought his file. In view of this, adjourned to 26.2.2002. In the meantime Shri Mishra, as prayed for by him, may also obtain instruction with regard to payment of retiral benefits to the applicant since filing of this O.A.

  
VICE-CHAIRMAN  
7/11

## Order Dtd. 26.02.2002.

Mr.B.Dash Add. Standing Counsel for the Respondents states that the Applicant herein has received all the reliefs claimed in this O.A. To this effect Shri Dash has filed certain documents annexed to the counter. Heard Shri C.R.Mishra, Learned Counsel appearing for the Applicant also.

Since the grievances of the Applicant have already been redressed by the Respondents (by way of granting him relief, as prayed for in this O.A.) nothing remains in this O.A. to be adjudicated by the Tribunal. In the said view of the matter, this O.A. is disposed of.



Member (J)

